
Syndicate Bank Vs Brij Bhushan Singh, S/o Late Sri Vishwanath Singh

Regular Appeal No. 64 Of 2019

Court: Debts Recovery Appellate Tribunal, Allahabad Bench

Date of Decision: July 23, 2021

Acts Referred:

Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 " Section 13(2), 13(4), 14, 18

Hon'ble Judges: R. S. Kulhari, Chairperson

Bench: Single Bench

Advocate: B. K. Kesharwani, Sandeep Arora, D. N. Awasthi

Final Decision: Allowed

Judgement